

(English)

World Bank aid for power projects in Kerala

712. PROF. P. J. KURIEN : Will the Minister of ENERGY be pleased to state :

(a) the names of power projects which are pending for over five years in Kerala;

(b) the initial estimate of each project and the latest cost :

(c) the reasons for delay in the execution of these projects;

(d) whether there is any proposal to seek aid from the World Bank for any of these projects; and

(e) if so, the details thereof and the likely year of completion ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (c). Names, of the power projects which were sanctioned over 5 years ago and are under execution in Kerala together with their initial estimated cost and the latest cost and the reasons for delay in execution are indicated in the statement given below.

(a) No, Sir.

(e) The expected completion time of the projects is indicated in the Annexure.

Statement*Details of on-going major/medium hydroelectric project in Kerala*

Sl. No.	Name of Project ----- Date of sanction	Installed Capacity (MW)	Original cost	Original Comng. schedule	Reasons for delay
			----- Latest cost (Rs. Crs.)	----- Likely date of commissioning	
1.	Idamalayar ----- 7.9.1983	2 x 37.5	23.40 ----- 89.00	1978-79 ----- Unit-I rotated 1986-87	Contractual problems, non-availability of adequate funds.
2.	Kakkad ----- 10.9.1976	2 x 25	18.60 ----- 50.00	1984-85 ----- 1989-90	-do-
3.	Idukki St II ----- 9.11.1979	3 x 130	31.68 ----- 80.00	1984-85 ----- Units 1 & 2 comnd. 1986-87	Contractual problems, delay in deliveries, problems of equipments.

LPG connections in Kerala

713. SHRI P. A. ANTONY : Will the Minister of PETROLEUM & NATURAL GAS be pleased to state :

(a) the names of places in Kerala proposed to be covered by the new LPG connections during the current year; and

(b) the likely time schedule for opening those outlets ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). New LPG connections in Kerala during the current year will be released through existing distributors at various locations, apart from the new distributorships which will get commissioned during the course of the year. Out of the 52 locations at which the oil industry is taking steps for establishment of new distributorships, Letters of Intent have been issued for the nine locations given below :

<i>Location</i>	<i>Revenue District</i>
1. Ollur	Trichur
2. Balaramapuram	Trivendrum
3. Perinthalmanna	Manalpuram
4. Peerimade	Iddukki
5. Kalpetta	Wayenad
6. Trivandrum	Trivandrum
7. Ambalapuzha	Alleppey
8. Kaipamangalam	Trichur
9. Kanjirapalli/Ponkunnam	Kottayam

In view of the various steps which precede the commissioning of a distributorship, it is not feasible to indicate as to when all of these will be commissioned.

Generation of power through captive cooperative generation at industrial estates

714. SHRI K. V. SHANKARA GOWDA : Will the Minister of ENERGY be pleased to state :

(a) whether to tide over the present power crisis, Punjab, Haryana and Delhi Chamber of Commerce and Industry has urged the Government to explore the possibility of generating power through captive co-operative generation at industrial estates;

(b) if so, whether the Chamber has submitted a Memorandum in which they have pointed out that industrial sector was willing to set up cooperative generation facilities;

(c) if so, whether Government are likely to encourage setting up of such captive co-operative generation facilities; and

(d) if not, the main reasons thereof and the other suggestion made in the Memorandum for power generation and how many of the suggestions have been accepted ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Translation of Constitution in all languages recognised by Sahitya Academy

715. SHRI SHANTARAM NAIK : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the language in which the Constitution of India has so far been translated by his Ministry;

(b) whether there is any proposal to get the Constitution translated into all the languages recognised by the Sahitya Academy; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) The Official Languages Wing of the Legislative Department is only responsible for the translation of the Constitution into those official languages specified in the Eighth Schedule. This has so far been done in Assamese, Bengali, Gujarati, Hindi, Kannada, Malayalam, Marathi, Oriya, Punjabi, Telugu, Urdu and Sanskrit. Translation in Tamil has also been completed and the draft is under scrutiny by the State Government. Work relating to translation into Sindhi and Kashmiri has also been taken up and is at an early stage.

(b) No, Sir.

(c) Sahitya Academy has recognised the languages listed in the Eighth Schedule and also others like Mythili, Rajasthani, Dogri,